

have been taken to examine this matter and if so, what steps have been taken? If not, what are the reasons, particularly in the light of the observations made by the Commission?

Shri B. R. Bhagat: The whole question. I answered not only with respect to the L.I.C., but to the general question. As I said the whole question is being examined by all the departments concerned in all seriousness. Recently, we have received another communication from the Estimates Committee. We are looking into that also.

Shri Damani: May I know in how many public undertakings Government Secretaries are ex-officio Chairmen?

Mr. Speaker: The hon. Member will put down a question.

Shri Damani: I want to know in how many public undertakings, Secretaries are working as ex-officio Chairmen?

Mr. Speaker: The same thing in another form. The hon. Member wants to know how many undertakings are there. There may be a number of undertakings. Hon. Members ought not to take the help of some other hon. Member putting a question to introduce a supplementary. Why not take the trouble of doing it himself? I find very often, the question has to be put by others and then the child is taken by others.

Some Hon. Members: Why not?

Mr. Speaker: I have no objection. As far as possible, I must give the opportunity to the hon. Members who have put the questions to put supplementary questions before I allow others.

Shri Damani: May I put another supplementary question?

Mr. Speaker: No.

Shri Harish Chandra Mathur: May I know whether the Government themselves have come to any conclusion particularly in respect of

broad-basing the composition of this directorate and inviting men from public life?

Shri B. R. Bhagat: The matter is under continuous examination. It has been said that it is not our policy to confine ourselves to one sector, but to try to get the best men wherever they may be available. That is the broad policy. As for details, the whole matter is being re-examined very actively and vigorously.

Shri Damani: May I know in how many public undertakings M.P.s. are working on the Board of Directors?

Mr. Speaker: Has the hon. Minister any information?

Shri B. R. Bhagat: I am afraid I require notice.

Mr. Speaker: The hon. Member is not satisfied unless the Minister himself says so.

Kerala High Court Bench at Trivandrum

*2103. **Shri Kumaran:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a copy of the resolution passed unanimously by the Kerala Legislative Assembly demanding the establishment of a permanent bench of the High Court of Kerala at Trivandrum has been received by the Government; and

(b) if so, the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) A note has been taken of the resolution.

Shri Kumaran: May I know whether the Government will take a decision on this matter before the re-opening of the High Court after the summer vacation in view of the fact that this question is hanging fire for a very long time and the demand is now reiterated by the entire people of

Kerala through their elected representatives?

The Minister of Home Affairs (Pandit G. B. Pant): I think the position is well known to the hon. Member. The Kerala Government has, for some time, raised the question about the Bench in Trivandrum being vested with powers to receive applications, etc. We thought that it was a judicial matter and it should be discussed before the High Court. The matter was raised before the High Court and the High Court gave a decision recently that such petitions should not be filed before the Bench. Now, I understand that a petition for leave to appeal from that order has been filed. When this question has been judicially finalised, we will consider the whole position and also take into account everything that has been said in this connection.

Bangalore Civil Station

*2104. **Shri Jinachandran:** Will the Minister of Defence be pleased to state:

(a) the number of bungalows hired for officers at Bangalore Civil Station and the total rent per month that is being paid by Government for these bungalows;

(b) the steps Government have taken or are taking to construct quarters for the Officers at Bangalore; and

(c) the general basis on which such allotments are made—whether buildings have been hired and let out to officers according to their entitlement only?

The Parliamentary Secretary to the Minister of Defence (Shri Fateh Singrao Gaekwad): (a) The number of hired bungalows is 170; and total monthly rent payable is Rs. 31,730/-.

(b) Government have no immediate plans for the near future, to build quarters for married officers at Bangalore.

(c) Wherever possible, accommodation is hired according to the scales to which officers are entitled.

Shri Jinachandran: Is it a fact that a certain bungalow in Mahatma Gandhi Road in Bangalore which has 22 rooms has been allotted to a Lieut.-Colonel?

The Deputy Minister of Defence (Shri Raghuramaiah): It has not been found possible to find bungalows exactly to suit the entitlement of particular officers. These are hired bungalows. To modify them to suit the entitlement of officers would mean a lot of expenditure. There may be cases where a person gets below or a person gets above entitlement. There may be cases like that.

Shri Jinachandran: Will the Government be pleased to review the entire accommodation problem in Bangalore with a view to allot quarters to officers according to the scale of pay for each category of officers?

Shri Raghuramaiah: This problem is constantly under review and it is the endeavour of the Government to find proper quarters for officers?

Shri Dasappa: May I know whether they have taken up the job of preparing plans and programmes for providing accommodation to these officers?

Shri Raghuramaiah: As I explained, it is the endeavour of the Government. Questions of finance and various other questions come up.

Mr. Speaker: Next question.

Shri Rameshwari Tantia: 2105.

The Minister of Mines and Oil (Shri K. D. Malaviya): With your permission, Sir, I would like to modify the answer.

Rumanian Aid for Oil Refinery

*2105. **Shri Rameshwari Tantia:** Shri V. C. Shukla:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether an agreement has been reached with Rumanian Government